

interest of security to continue to employ the workman, the workman may be removed or discharged from service without following the procedure laid down in standing order No. 27."

(c) 41 (Forty one) workmen.

(d) No such provision exists in the Model Standing Order or in the certified Standing Order of other coal companies.

(e) This Clause was inserted in the Standing Order of BCCL on the line of existing similar provision in the standing order of Steel Authority of India Limited since BCCL was initially taken over under the Ministry of Steel. This was done after due discussion with the Trade Unions and Management and was duly approved by the certifying officer of Government of India.

(f) and (g) Yes, Sir. Notices were sent to different Trade Unions operating in the coal belt. Representatives of 15 Unions were present on the date of certification including the 5 (five) centrally affiliated Trade Unions, namely Rashtriya Colliery Mazdoor Sangh (INTUC), Koyla Ispat Mazdoor Panchayat and Janata Mazdoor Sangh (Both HMS), Bhartiya Colliery Kamgar Union (CITU), United Coal Workers Union (AITUC) and Dhanbad Colliery Karamchari Sangh (BMS). After hearing the management and the different unions, the then Appellate Authority i.e. Joint Chief Labour Commissioner had certified the standing orders on 12.10.1990 which included Clause 28.0 also.

[Translation]

Fraud In Bank of Baroda

2625. SHRI KIRTI VARDHAN SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether lakhs of rupees were withdrawn from a branch of the Bank of Baroda at Faizabad some year back through fake signature;

(b) if so, the name of persons involved in that and the amount embezzled by them; and

(c) the action taken by the Government against them?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) to (c) Bank of Baroda has reported that two frauds involving an amount of Rs. 1,27,600 had taken place at Rafiganj branch, Faizabad in 1991 through encashment of forged MTs/fake OBC credits. Shri Ram Naresh Singh a subordinate staff had committed the frauds and an amount of Rs. 49,500 involved in the frauds was recovered by the bank. The official was dismissed in July, 1997.

[English]

Natural Hot Springs

2626. DR. JAYANTA RONGPI : Will the Minister of TOURISM be pleased to state :

(a) the locations of natural hot springs in the country, State-wise;

(b) whether the Government have any proposal to undertake specific scheme for development of these spots as major attraction centres for the tourists;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA) : (a) Hot springs in the country of tourist interest are located at Tata Pani and Manikaran in Himachal Pradesh, Tata Pani in Orissa, Phurchachu and Yumthang in Sikkim, Rajgir in Bihar, Sohna in Haryana.

(b) to (d) A scheme for the development of Natural Health centres has been formulated by the Ministry of Tourism which includes providing tourism facilities at natural springs and spas. The State Government are required to send detailed proposals for such projects, if considered viable from the tourism point of view.

Black-Marketing of Currency Notes

2627. SHRI KISHAN SINGH SANGWAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that shortage of currency notes of lower denominations such as Rs. 1, 2 and 5 has encouraged the black-marketing of these notes;

(b) if so, whether the Government propose to take remedial measures in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Government has not received any complaints about black-marketing of Re. 1, Rs. 2 and Rs. 5 notes.

(b) to (d) Does not arise.

Loan from IDA

2628. SHRI SANDIPAN THORAT : Will the Minister of FINANCE be pleased to state :

(a) whether International Development Association (IDA) is providing interest free loan to India at 30 to 40 years maturity;

(b) if so, the criteria fixed by IDA in this regard;

(c) the total amount of loan availed by the Government till date;

(d) the sectors, where this amount has been utilised;